

**COURT-I**

Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)

**APPEAL No. 192 of 2015 &  
IA No. 333 of 2015**

**Dated: 13<sup>th</sup> October, 2015**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:-**

**Lupin Ltd.**

**...Appellant(s)**

**Versus**

**Maharashtra Electricity Regulatory Commission & Anr.**

**...Respondent(s)**

Counsel for the Appellant(s) : Mr. M.G. Ramachandran  
Ms. Dipali Saruainya Sheth

Counsel for the Respondent(s) : Ms. Gunjan Sinha for R-2

**ORDER**

In this appeal the appellant has challenged the Order dated 26.06.2015 passed by the Maharashtra Electricity Regulatory Commission in Case No. 121 of 2014.

Learned counsel for the parties are agreed that the following issue is involved in this case:

***“Whether classification of Research and Development Centres having a separate connection for supply as HT II Commercial while classifying Research and Development Centres sharing connection with the manufacturing unit as HT I industry is arbitrary, discriminatory and violative of Section 62 (3) of the Electricity Act, 2003?”***

Learned counsel for the parties are further agreed that this issue is decided by this Tribunal in Appeal no. 169 of 2012 by Judgment dated 21.02.2013 against the appellant and hence the present appeal can be disposed of in terms thereof. In view of this admitted position, the present appeal is dismissed in terms of the Judgment in Appeal No. 169 of 2012 dated 21.02.2013.

**(I.J. Kapoor )**  
**Technical Member**  
ts/mk

**(Justice Ranjana P. Desai)**  
**Chairperson**